BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 214/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Indure Pvt Ltd.

Korba V/s.

Kobra West Power Co. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Ankit Stath Adv. Respondent Abbit

2. Alitya J. Bondya Advocate Applicant A. J. Bondya

<u>ORDER</u>

Learned Advocate Mr. Aditya Pandya present for Operational Creditor/Petitioner. Learned Advocate Mr. Ankit Shah present for Respondent.

Learned Advocate Mr. Ankit Shah filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 16.02.2018 for objection of Respondent, if any, and for hearing before admission.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 1st day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL